BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN THE MATTER OF:
ORIGINAL APPLICATION NO. 07/2026/EZ
GAURAV SINGH

...APPLICANT

-VERSUS-

FAIRMINE CARBONS PRIVATE LIMITED & ORS.

...RESPONDENTS

INDEX

Sl. No.	Particulars	Page No.
1.	Counter filed by Deputy Commissioner, Palamu, Jharkhand, Jharkhand.	1 - 8
2.	Verification	9
3.	ANNEXURE - A	11-14
4.	ANNEXURE – B	15-20
5.	ANNEXURE – C	21-38

NOTARY S.K. Sharan Govt. of Jharkhand

AISHWARYA RAJYASHREE
Advocate
Bar Association Room No. 5,
High Court, Calcutta
Chamber: 8/1, K.S. Roy Road,
Kolkata: 700001.
(M)9874995669
Email: advaish.hc@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

ORIGINAL APPLICATION NO. 07/2026/EZ

GAURAV SINGH

...APPLICANT

-VERSUS-

FAIRMINE CARBONS PRIVATE LIMITED & ORS.

...RESPONDENTS

Book No. 70 Sl No. 6841 Date 23/03/2026

02 1104390

COUNTER AFFIDAVIT FILED BY OF DEPUTY COMMISSIONER, PALAMU, JHARKHAND (i.e. RESPONDENT NO. 6 HEREIN).

I, SUNIL KUMAR, son of Shri Kunwar Mahto aged about 38 years, by Religion - Hinduism, by Occupation - Service under Government of Jharkhand in the office of Deputy Commissioner, Palamu, Jharkhand, having its office at Medininagar, Palamu, Jharkhand, do hereby solemnly affirm and state as follows:

1. That, I am the District mining officer, Palamu, Jharkhand, and that I am aware of the facts and records in the instant case and have gone through the allegations and contentions in the Original Application as such I am competent to make and affirm the instant Affidavit for Respondent No. 6 herein. Also, I am duly authorized to do so by the Deputy Commissioner, Palamu, Jharkhand (i.e. Respondent No. 6 herein).

2. That, I am a law-abiding Citizen of India and very much respect the Constitution and Judicial System of India.

3. That in pursuance and in compliance to the order dated 20.01.2026 of the Hon'ble Tribunal in the instant Original Application this Counter Affidavit is being filed by Respondent no. 6 of the Original Application.

4. That this additional affidavit is being filed in compliance of above direction, the answering respondents would like to submit following facts and action which has been taken by the competent authority:-

a) That the present Original Application has been filed by the Applicant under Section 18(1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010, seeking various reliefs inter alia against Respondent No.1 – M/s Fairmines Carbon Pvt. Ltd., Respondent No.2 – Central Coalfields Limited (CCL), the State authorities and other private parties.

b) That the Applicant has, inter alia, prayed for the following reliefs:

i. To direct Respondent No.1 (M/s Fairmines Carbon Pvt. Ltd.) to cease operations until full compliance with Environmental Clearance (EC) conditions, including maintenance of a 15-metre safety barrier and to stop discharge of untreated water into the Sadabah River;

ii. To direct Respondent No.2 (CCL) to stop discharge of untreated water and install appropriate treatment systems;

NOTARY S K Sharan Govt of Jharkhand

iii. To direct Respondent Nos. 5 and 6 to comply with directions issued by SEIAA vide letter dated 09.07.2025;

iv. To direct Respondent Nos. 6 and 7 (District Administration and Police) to seal and dismantle alleged illegal brick kilns operating in the riverbed of Sadabah River in terms of the judgment passed by this Hon'ble Tribunal in O.A. No. 110/2015/EZ;

v. To impose environmental compensation upon M/s Fairmines Carbon Pvt. Ltd., CCL and alleged brick kiln operators under Section 15 of the NGT Act, 2010, in terms of the "Polluter Pays Principle"; and

vi. To direct MoEF& CC and SEIAA to furnish a comprehensive Action Taken Report.

c) That upon receipt of the allegations raised by the Applicant, the District Mining Officer, Palamau, constituted a joint inspection team to verify the factual position on the ground. The team comprised the following officials:

i. Sri Vinod Kumar Deepak, Project Officer, Rajhara Colliery, M/s Central Coalfields Limited (CCL);

ii. Sri Ashok Kumar Mishra, Land Acquisition & Public Relations Officer, M/s Fairmines Carbon Pvt. Ltd.;

iii. Sri Subham Kumar, Mines Inspector, District Mining Office, Palamau; and

iv. Sri Harendra Kumar Gupta, Mines Inspector, District Mining Office, Palamau.

d) That the aforesaid joint inspection team conducted a physical inspection of the site in question on 19.02.2026 in the presence of concerned stakeholders.

e) That as per the inspection report dated 19.02.2026, the following factual findings were recorded:

i.) *The inspection was conducted pursuant to directions to verify allegations regarding illegal brick manufacturing along the banks of the Sadabah River* in the Pandawa area of *District Palamau;*

ii.) *The Sadabah River flows between the coal mining lease area of M/s Fairmines Carbon Pvt. Ltd. and the Rajhara Colliery of M/s Central Coalfields Limited;*

iii.) *It was found that several years ago certain unidentified local persons had engaged in brick manufacturing activities along the riverbank, however, such activities had already been discontinued;*

NOTARY S.K. Sharan Govt. of Jharkhand

iv.) *Some remnants of unbaked bricks were found lying on the riverbank, which were immediately demolished and cleared with the help of a JCB during inspection;*

v.) *No ongoing brick kiln activity was found in the riverbed;*

vi.) *No encroachment upon the Sadabah River was found on account of overburden dumping by either of the coal companies; and*

vii.) *No illegal mining activity of any mineral was detected in the inspected area.*

A photocopy of the aforesaid inspection report dated 19.02.2026 is annexed herewith and marked as Annexure - A.

f) That the Deputy Commissioner, Palamu, vide Letter No. 370, dated 13.02.2026, forwarded a communication to the concerned company seeking its response on the points raised by the petitioner in the present case.

g) In response thereto, the Project Officer, Rajhara OCP M/S CENTRAL COALFIELD LIMITED submitted its representation vide Letter No. 1448, dated 16.02.2026 & Sr. DGM, M/S FAIRMINE CARBON PVT LTD submitted its representation vide Letter No. 205, dated 20.02.2026. In the said representation both company officials have denied the allegations made against them by the petitioner in the said Original Application.

A photocopy of aforesaid Letter 370, dated 13.02.2026 & 205, dated 20.02.2026 are annexed herewith and collectively marked as Annexure – B.

h) That as far as the allegations of the applicant relating to mine safety are concerned, it is respectfully submitted that matters pertaining to mine safety fall within the statutory domain of the Director General of Mines Safety (DGMS), Government of India, which is the competent authority under the Mines Act, 1952 and the rules framed thereunder. The DGMS is equipped with technically qualified officers empowered to inspect, regulate and take action in respect of safety violations in mining areas. The answering Respondents do not exercise technical supervisory jurisdiction over safety parameters governed by DGMS.

i) That the applicant does not appear to possess any demonstrated technical expertise in mining engineering, mine safety or environmental sciences to independently assess and conclusively determine alleged safety violations within the lease area. Also, the allegations made are general and unsupported by any expert technical assessment or statutory inspection report.

j) That the Hon'ble Supreme Court of India, in W.P.(C) No. 202/1995 (I.A. Nos. 215050 & 215051 of 2025) titled *T.N.*

Godavarman Thirumulpad v. Union of India, vide order dated 19.11.2025, has observed that a State-level mechanism/ Committee has already been constituted to consider individual grievances relating to environmental issues, and declined to entertain similar applications in view of the said mechanism.

A photocopy of the order dated 19.11.2025 is annexed herewith and marked as Annexure- C.

k) That in view of the aforesaid directions of the Hon'ble Supreme Court, a duly constituted mechanism is already in place at the State level for examination of grievances pertaining to Environmental Clearance violations, which falls within the jurisdiction of the competent environmental authorities and/or the Committee constituted pursuant to the directions of the Hon'ble Supreme Court.

l) It is further submitted that immediate steps were taken by the District Administration to verify and address the allegations relating to alleged illegal brick kilns, and upon inspection no active illegal operation was found. Whatever, remnants were present were removed forthwith in order to prevent any obstruction or environmental impact upon the Sadabah River.

5. That the allegations made in the present Original Application are misconceived, generalized and is devoid of specific technical findings by any competent statutory authority. The answering Respondents have acted strictly within the bounds of their statutory mandate under the

Mines and Mineral (Development and Regulation) Act, 1957 and the Rules framed thereunder.

6. That save and except what are matters of record, the other allegations made in the Original Application are denied as being incorrect, misconceived and not maintainable.

7. In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the present Original Application and/or pass such other order(s) as may be deemed fit and proper in the facts and circumstances of the case.

8. That this Counter Affidavit is filed bonafide and in the interest of justice. It is therefore prayed that Your Lordships, may kindly be pleased to accept the instant Counter Affidavit.

9. That the answering respondent seeks leave to file any further affidavits, if required, as per direction of the Hon'ble Tribunal.

10. I state that the statements contained in paragraphs Nos. 1 to 3 are true to my knowledge, the statements contained in paragraph Nos. 4 to 8 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

NOTARY
S K Sharan
Govt. of Jharkhand

X

VERIFICATION

I, Sunil Kumar, son of Kunwar Mahto aged about 39 years, by Religion - Hindu, by Occupation - Service under Government of Jharkhand in the office of Deputy Commissioner, Palamu, Jharkhand, having its office at Medininagar, Palamu, Jharkhand is filing this instant Counter Affidavit on this the 23rd day of March, 2026.

Date: 23/03/2026
Place: Daltonganj.

Sunil 23/03/2026
Deponent

Identified by me:

Advocate

THE DEPONENT Mr./Ms. Sunil Kumar
who is identified by Sr. Aishwarya Rajeshree Advocate
Advocate who appeared before me and swear on his/her/their
contents of Affidavit
this
true & correct to the best of his/her
Knowledge

23/03/2026

B. K. Sharan
Notary Palamau

NOTARY
B. K. Sharan
Govt. of Jharkhand

शपथ-पत्र (AFFIDAVIT)

23/03/2026

S. K. Sharan
Notary Palamu

NOTARY
S.K. Sharan
Dalton Ganj, Palamu
Reg No 6/2012
Govt of Jharkhand

क्रमांक- 1/C 4390

पलामू जिला अधिवक्ता संघ, डालटनगंज

महासचिव कोषाध्यक्ष अध्यक्ष

Annexure- A

संयुक्त स्थल निरीक्षण/कार्यवाई प्रतिवेदन।

तिथि :– **19.02.2026**

जांच करने वाले पदाधिकारी का नाम :– श्री विनोद कुमार दीपक, परियोजना पदाधिकारी, राजहारा कोलियरी, मेसर्स सी0सी0एल0।
श्री अशोक कुमार मिश्रा, भूमि अधिग्रहण एवं सम्पर्क पदाधिकारी, मेसर्स फेयर माईन प्रा0 लि0।
श्री शुभम कुमार, खान निरीक्षक, जिला खनन कार्यालय, पलामू।
श्री हरेन्द्र कुमार गुप्ता, खान निरीक्षक, जिला खनन कार्यालय, पलामू।

संदर्भ :– पलामू जिला के पण्डवा अंचल अंर्तगत सदाबह नदी के किनारे अवैध ईंट निर्माण के विरुद्ध कार्रवाई।

प्रसंग :– जिला खनन पदाधिकारी, पलामू का ज्ञापांक 362, दिनांक 12.02.2026 एवं नावा बाजार ज्ञापांक

आज दिनांक 19.02.2026 को पलामू जिला के पण्डवा अंचल अंर्तगत सदाबह नदी के किनारे अवैध ईंट निर्माण पर रोक लगाने हेतु प्राप्त निदेश के आलोक में संयुक्त रुप से जांच कर कार्रवाई की गई है। जांच के क्रम में पाया गया कि मेसर्स फेयर माईन प्रा0 लि0 द्वारा धारित कोयला खनन पट्टा एवं सी0सी0एल0 के राजहारा कोलियरी के बीच से सदाबह नदी गुजरती है। उक्त नदी के किनारे कई वर्ष पूर्व कुछ स्थानीय अज्ञात लोगों द्वारा ईंट निर्माण का कार्य किया गया था। जो वर्तमान में पूर्णतः बंद है। कच्चे ईंटों का कुछ अवशेष अब भी नदी के किनारे पड़े हुए थें जिन्हें JCB के माध्यम से ध्वस्त करते हुए नदी के किनारों को साफ कर दिया गया है। वर्तमान में दोनों कोल कम्पनियों द्वारा ओभरबर्डन डम्प के दौरान स्थानीय सदाबह नदी को वर्तमान में अतिक्रमित नहीं पाया गया। तथा उक्त क्षेत्र में किसी भी खनिज का अवैध खनन नहीं पाया गया।

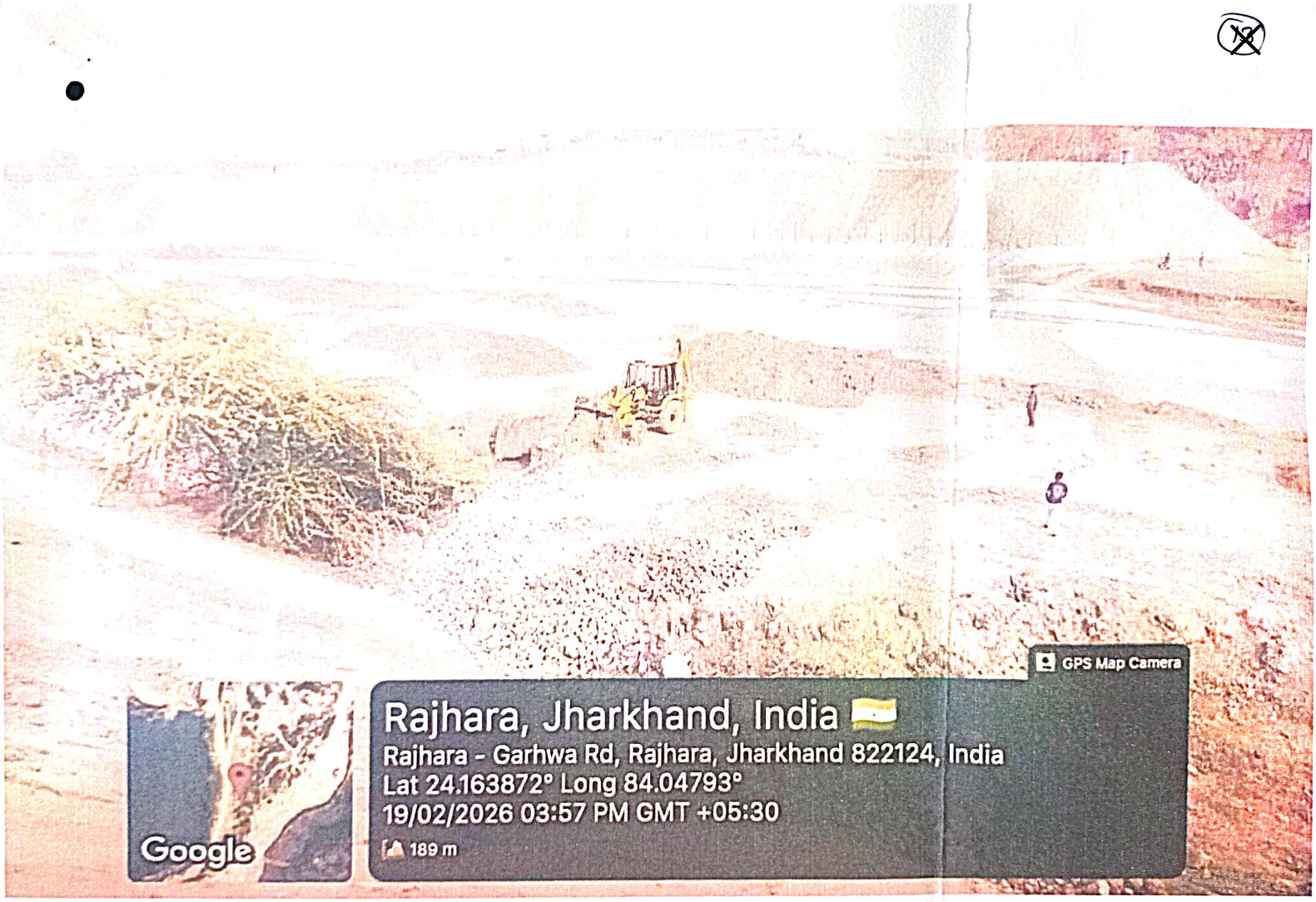
19/02/2026
खान निरीक्षक,
जिला खनन कार्यालय, पलामू।

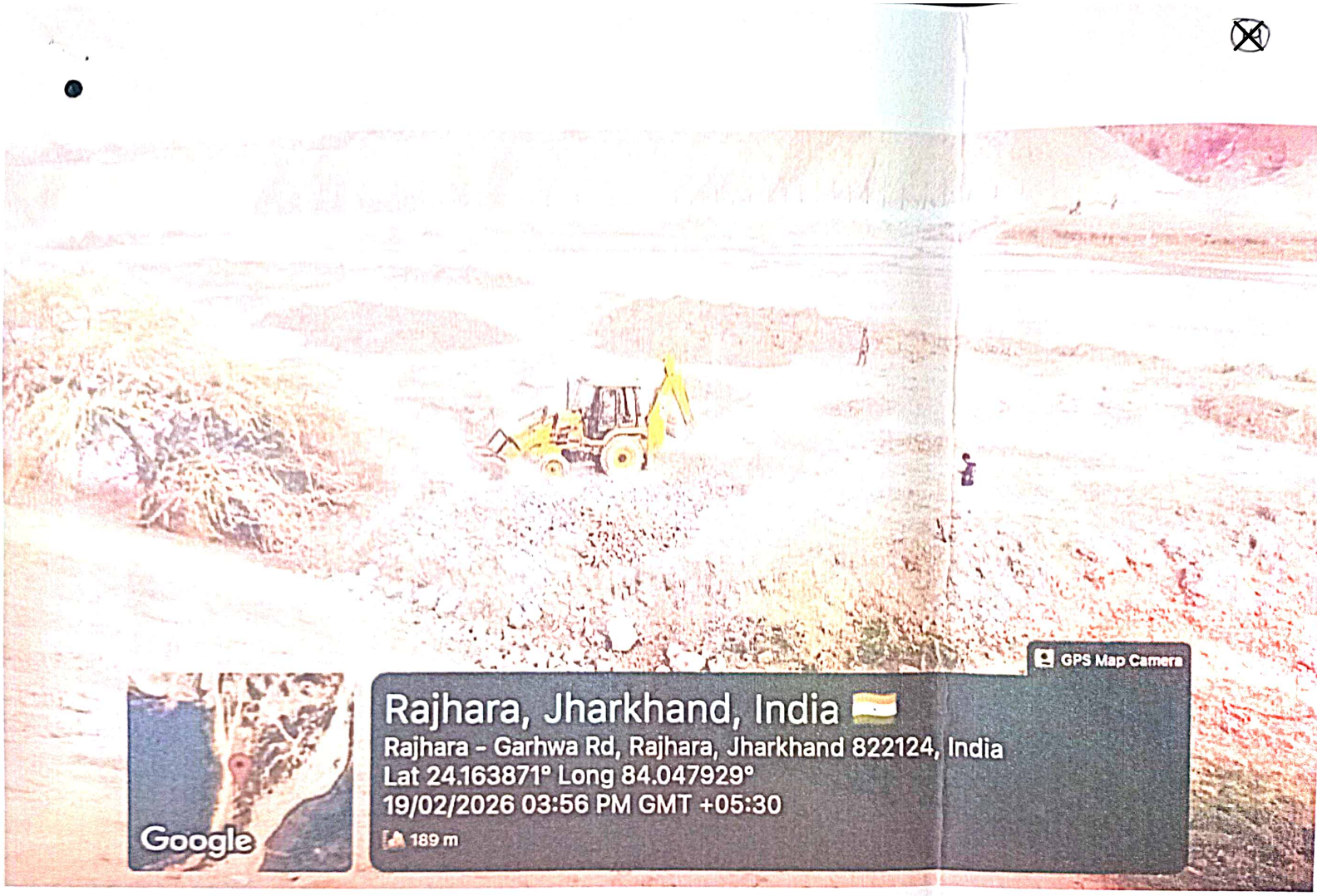
19/02/2026
खान निरीक्षक,
जिला खनन कार्यालय, पलामू।

19.02.2026
श्री विनोद कुमार दीपक,
परियोजना पदाधिकारी, राजहारा
कोलियरी, मेसर्स सी0सी0एल0।

19/02/26
श्री अशोक कुमार मिश्रा,
भूमि अधिग्रहण एवं सम्पर्क पदाधिकारी,
मेसर्स फेयर माईन प्रा0 लि0।

GPS Map Camera
Rajhara, Jharkhand, India
Rajhara - Garhwa Rd, Rajhara, Jharkhand 822124, India
Lat 24.163886° Long 84.047933°
19/02/2026 04:01 PM GMT +05:30
189 m
Google


GPS Map Camera
Rajhara, Jharkhand, India
Rajhara - Garhwa Rd, Rajhara, Jharkhand 822124, India
Lat 24.163872° Long 84.04793°
19/02/2026 03:57 PM GMT +05:30
189 m
Google


GPS Map Camera
Rajhara, Jharkhand, India
Rajhara - Garhwa Rd, Rajhara, Jharkhand 822124, India
Lat 24.163871° Long 84.047929°
19/02/2026 03:56 PM GMT +05:30
189 m
Google

Annexure – B

कार्यालय, उपायुक्त –सह– जिला दण्डाधिकारी, पलामू, मेदिनीनगर।

(खनन शाखा)

पत्रांक 370 /एम०, दिनांक 13-02-2026

प्रेषित,

- Mines Agent/Project officer,
  सेन्ट्रल कोलफील्ड लिमिटेड,
  राजहारा कोलियरी, पण्डवा, पलामू
  अंचल–पण्डवा, मौजा राजहारा, रकबा 736.36 हेक्टेयर।
- Rajiv Kumar Singh, Director
  FAIRMINE CARBONS PVT LTD,
  401 Fourth Floor, Crosswindz Building,
  Court Road, Ranchi- 834001, Jharkhand
  अंचल– पड़वा एवं नावा बाजार, रकबा 116.80 हे०।

विषय :– माननीय हरित न्यायाधिकरण, कोलकाता बेंच में दायर O.A No- 7/2026/EZ में वादी द्वारा उठाये गये बिन्दुओं पर प्रतिवेदन उपलब्ध कराने के संबंध में।

प्रसंग :– माननीय हरित न्यायाधिकरण, कोलकाता द्वारा पारित आदेश दिनांक 20.01.2026

उपर्युक्त विषयक एवं प्रासंगिक न्यायादेश के आलोक में सूचित करना है कि श्री गौरव सिंह द्वारा माननीय हरित न्यायाधिकरण, कोलकाता में O.A No- 7/2026/EZ दायर करते हुए आपके विरुद्ध कई गंभीर आरोप लगाया गया है। जिसमें आपके द्वारा सदाबह नदी में ओभरबर्डन डम्प, नदी में खदान के अपशिष्ट को बहाये जाने की बात कही गयी है।

अतः निदेश दिया जाता है कि अनुमोदित खनन योजना का अनुपालन करते हुए पत्र प्राप्ति के तीन दिनों के अंदर O.A No- 7/2026/EZ में उल्लेखित बिन्दुओं पर आप अपना पक्ष प्रस्तुत करें। साथ ही साथ निदेशित किया जाता है कि उपरोक्त अनियमितताओं पर तत्काल रोक लगाना सुनिश्चित करें।

कृपया इसे अतिआवश्यक समझा जाय।

अनुलग्नक :– यथोक्त।

विश्वासभाजन,
13/02/26
उपायुक्त,
पलामू

ज्ञापांक 370 /एम0, दिनांक 13-02-2026

प्रतिलिपि :– अंचल अधिकारी, पण्डवा/नावा बाजार को सूचनार्थ प्रेषित। निदेश दिया जाता है कि जांच के क्रम में उपरोक्त उल्लेखित अनियमितता पाये जाने पर तत्काल रोक लगाना सुनिश्चित करें।

प्रतिलिपि :– क्षेत्रीय पदाधिकारी, पलामू, झा0र0प्र0नि0प0 को सूचनार्थ प्रेषित। निदेश दिया जाता है कि मामले की जांचकर जांच के क्रम में उपरोक्त उल्लेखित अनियमितता पाये जाने पर तत्काल रोक लगाते हुए कार्रवाई प्रतिवेदन उपलब्ध कराना सुनिश्चित करेंगे।

13/02/26
उपायुक्त,
पलामू

Annexure-B

FAIRMINE CARBONS PVT LTD

पत्रांक: FCPL/DTO/2025-26/205 दिनांक:- 20.02.2026

उपायुक्त पलामू

21 FEB

झलटनगंज

सेवा में,

उपायुक्त महोदया,

पलामू, झारखण्ड।

विषय: माननीय हरित न्यायाधिकरण, कोलकाता बेंच में दायर O.A. No. 07/2026/EZ में वादी गौरव सिंह द्वारा उठाये गए बिन्दुयों के सन्दर्भ में सपष्टीकरण।

प्रसंग: आपके कार्यालय का पत्रांक सं० 370/एम०, दिनांक 13.02.2026।

महोदया,

उपर्युक्त विषय के सम्बन्ध में यह सूचित करना है कि, M/s Fairmine Carbons Pvt. Ltd. को भारत सरकार, कोयला मंत्रालय के द्वारा Vesting Order No.- NA/104/11/2020-NA, दिनांक 03.03.2021 के द्वारा Rajhara North (Central & Eastern) Coal Block आवंटित है। माननीय हरित न्यायाधिकरण, कोलकाता बेंच के दायर O.A. No. 07/2026/EZ में गौरव सिंह के द्वारा M/s Fairmine Carbons Pvt. Ltd. के विरुद्ध कई गंभीर आरोप लगाये गए है।

महोदया को सभी आरोपों तथा बिन्दुओं पर स्पष्टीकरण प्रस्तुत करने से पहले अन्य आवश्यक पहलुयों पर ध्यान केन्द्रित करना आवश्यक है कि, आवेदक गौरव सिंह के द्वारा पिछले एक साल से कुछ ग्रामीणों के साथ मिल कर कंपनी के खिलाफ झूठा व गंभीर आरोप दर्शाया जा रहा है एवं ग्रामीणों को भड़काकर उनसे कभी झूठा आवेदन जमा करवाया जा रहा है या फिर तमाम न्यायालय में वाद दायर करवाया जा रहा है। यह आवेदन विधि की प्रक्रिया का स्पष्ट दुरुपयोग है और दुर्भावनापूर्ण उद्देश्य से दायर किया गया है। महोदया को यह सूचित करना है कि :-

- दिनांक 11.04.2025 को गौरव सिंह के द्वारा Ministry of Environment , Forest and Climate Change को सदाबह नदी के सम्बन्ध में आवेदन प्रस्तुत किया गया था।
- दिनांक 09.07.2025 को State Environment Impact Assessment Authority (SEIAA) के द्वारा सूरज देवी एवं अन्य ग्रामीण के आवेदन (आवेदन दिनांक 02.06.2025) को उपयुक्त महोदय, पलामू को कार्यवाई हेतु प्रेपित किया गया था। यह सभी शिकायतकर्ता ग्रामीण, गौरव सिंह द्वारा भड़काए हुए ग्रामीण है जो कि गौरव सिंह के प्रलोभन में आकर आवेदन जमा करवाया गया था।
- दिनांक 25.08.2025 को भी State Environment Impact Assessment Authority (SEIAA) को गौरव सिंह के द्वारा आवेदन प्रस्तुत किया गया था।
- पूर्व में भी गौरव सिंह के द्वारा कंपनी के खिलाफ PIL दायर किया गया था जिसको माननीय उच्च न्यायालय, झारखण्ड के द्वारा खारिज कर दिया गया था।
- साथ ही तमाम प्रकार से मनगढ़ंत आवेदन गौरव सिंह ने खुद तथा कुछ रैयतों द्वारा जमा करवाया है जिसमे हर प्रकार से कंपनी के खिलाफ आरोप प्रस्तुत किया गया है।

महोदया को यह स्पष्ट करना आवश्यक है कि, उक्त सभी आवेदन तथा अन्य रैयतों के आवेदन का मूल उद्देश्य एक मात्र कंपनी पर दवाव बनाना और अवैध धन/अनुचित लाभ वसूलना है। गौरव सिंह बार बार

401, 4th Floor, Crosswindz Building, Court Road, Ranchi, Jharkhand-834001
Phone No. (0651) 3511076 Email: fairminecarbons@gmail.com

FAIRMINE CARBONS PVT LTD

अन्य प्रकार से निराधार आवेदन देकर या दिलवाकर कंपनी से सिर्फ रंगदारी वसूलना चाहते है तथा इसी रंगदारी वसूलने के खिलाफ तथा षड्यंत्र रचने के खिलाफ कंपनी के द्वारा पंडवा थाना में Case No. 88/2025 के द्वारा F.I.R दर्ज है *(अनुलग्नक-1)* व अनुसंधान जारी है। यह कि वर्तमान आवेदन वास्तविक पर्यावरणीय चिंता पर आधारित न होकर व्यक्तिगत द्वेष, दबाव बनाना एवं अनुचित लाभ प्राप्त करने की मंशा को स्पष्ट दर्शाता है और यह सभी पत्राचार गौरव सिंह के षड्यंत्र का हिस्सा है। प्रतिवादी कंपनी सभी वैधानिक अनुमतियों, पर्यावरणीय शर्तों एवं दिशानिर्देशों का पूर्ण रूप से अनुपालन कर रही है। उक्त सभी आवेदनों का परिणाम, जांच या निर्णय की प्रतीक्षा किए बिना सीधे National Green Tribunal के समक्ष वर्तमान आवेदन दायर कर दिया, जो उनके उतावलेपन एवं अवैध धन/अनुचित लाभ वसूलने कि मंशा को साफ दर्शाता है।

महोदय, आपके पत्रांक सं० 370/एम० दिनांक 13.02.2026 के अलोक में यह स्पष्ट करना है कि:-

1. यह कि वादी द्वारा यह आरोप है कि, कंपनी के पक्ष में प्राप्त पर्यावरण मंजूरी/स्वीकृति की शर्तों का उल्लंघन किया जा रहा है, विशेष रूप से सदाबाह नदी में Untreated पानी निकासी और जल एवं वायु गुणवत्ता के संबंधित शर्तों का उल्लंघन किया जा रहा है। परन्तु कंपनी के Rajhara North (Central & Eastern) Coal Block के लीज क्षेत्र से होकर गुजरने वाली सदाबाह नदी के Diversion हेतु अनापत्ति प्रमाण पत्र, जल संसाधन विभाग के पत्रांक सं०– 3/PMC/Work/465/2021/139/रांची दिनांक 26.03.2025 के माध्यम से प्राप्त कर लिया गया है *(अनुलग्नक- 2)* । कंपनी के पक्ष में पर्यावरण स्वीकृति, पत्रांक सं० EC22B000JH195568, दिनांक 04.11.2022 के द्वारा प्राप्त की गई है *(अनुलग्नक- 3)*। पर्यावरण स्वीकृति/मंजूरी के मानदंडों/अनुपालनों के अनुसार, विशेष रूप से NABL से मान्यता प्राप्त प्रयोगशाला के माध्यम से, खदान क्षेत्र और उसके आसपास के वायु, जल, ध्वनि और मिट्टी की नियमित निगरानी की जा रही है। सभी मापदंड CPCB/JSPCB द्वारा निर्धारित दिशा निर्देशों के अनुरूप पाए गये हैं। पर्यावरण मंजूरी कि शर्तों के अनुसार कंपनी को Half Yearly Compliance Report प्रस्तुत करना अनिवार्य है, जो कि पर्यावरण मंजूरी मिलने कि तिथि से हर छह माह में MoEF & CC एवं JSPCB को नियमतः प्रेषित किया जा रहा है जिसकी पुष्टि MoEF & CC के परिवेश पोर्टल तथा JSPCB के Web पोर्टल पर किया जा सकता है। ***(अनुलग्नक-4, Screenshot व Latest Compliance Report संलग्न)*** .

2. **जल गुणवत्ता निगरानी और संरक्षण के संदर्भ में :-**

यह कि जल गुणवत्ता के विरुद्ध लगाये गए आरोप के सम्बन्ध में स्पष्ट करना है कि, खनन क्षेत्र के कोर और बफर जोन, जैसे कि खदान, सेटलिंग पॉन्ड, सदाबाह नदी बहाव के ऊपरी और निचले हिस्सों से लिए गए जल के नमूने, ग्राम पंडवा में बोरवेल आदि को पर्यावरण आयोग के दिशा निर्देशों के अनुसार नियमित रूप से NABL से मान्यता प्राप्त प्रयोगशाला में परीक्षण किया जाता है। ऊपर बताए गए नमूनों को नियमित रूप से एकत्र किया जाता है एवं परीक्षण रिपोर्टों *(अनुलग्नक- 5)* से लगातार यह पता चलता है कि सेटलिंग पॉन्ड से उपचारित जल (Treated Water) में प्रदूषक, CPCB/JSPCB के लागू मानकों के तहत निर्धारित न्यूनतम सीमा से कम तथा उसके अंतर्गत है। यह आरोप कि, खनन कार्य नदी के निकट किया जा रहा है, सरासर गलत है। पर्यावरण मजूरी आयोग के दिशानिर्देशों के अनुसार, खनन क्षेत्र और सदावाह नदी के बीच सुरक्षा अवरोध/बांध की न्यूनतम दूरी 15 मीटर होनी चाहिए, लेकिन कंपनी उक्त

401, 4th Floor, Crosswindz Building, Court Road, Ranchi, Jharkhand-834001
Phone No. (0651) 3511076 Email: fairminecarbons@gmail.com

दिशा निर्देशों का पालन करते हुए सदाबाह नदी से लगभग 30 मीटर का बाँध बनाए हुए है, साथ ही बांध की ऊंचाई भी 3 मीटर से अधिक है।

3. वायु गुणवत्ता निगरानी और संरक्षण के सन्दर्भ में:-

यह कि वायु गुणवत्ता के विरुद्ध लगाये गए आरोप के सम्बन्ध में स्पष्ट करना है कि, कोर जोन के साथ-साथ बफर जोन में परिवेशी वायु की निगरानी पर्यावरण मंजूरी में निर्धारित शर्तों/दिशानिर्देशों के अनुसार की जा रही है और निगरानी किए गए Data को अर्धवार्षिक पर्यावरण मंजूरी अनुपालन रिपोर्ट के हिस्से के रूप में MoEF & CC, JSPCB को नियमित रूप से रिपोर्ट समर्पित किया जा रहा है।

खनन क्षेत्र में PM10, PM2.5, SO2 और NOx के स्तर को मापने के लिए CAAQMS स्थापित किया गया है और इसे JSPCB सर्वर से 24x7 आधार पर जोड़ा गया है ताकि उपरोक्त प्रदूषकों की निगरानी की जा सके। संबंधित Data पंडवा स्थित कार्यालय के मुख्य द्वार पर स्थापित Display Board के माध्यम से 24x7 लगातार प्रदर्शित किया जाता है*(अनुलग्नक- 6)* । वायु गुणवत्ता जांच रिपोर्ट के अनुसार अब तक सभी Data निर्धारित सीमा के भीतर पाई गई है *(अनुलग्नक- 7)*।

4. यह कि परिवेशीय शोर, वायु और जल प्रदूषण सहित पर्याप्त प्रदूषण नियंत्रण उपाय प्रभावी ढंग से और निर्धारित सीमा के भीतर कार्य कर रहे हैं। कंपनी पर्यावरण मंजूरी की शर्तों, दिशानिर्देशों और परियोजना संचालन की अनुमति संबंधी आवश्यकताओं व मार्गदर्शनों का पूर्ण अनुपालन कर रही है। पर्यावरण, जल या वायु प्रदूषण संबंधी सभी आरोप निराधार हैं। उक्त आरोप प्रतिशोधात्मक प्रतीत होते हैं, जिनका उद्देश्य प्रतिवादी कंपनी की प्रतिष्ठा को धूमिल करना और व्यक्तिगत लाभ प्राप्त करने के लिए खनन कार्यों को बाधित करना है।

5. यह कि आवेदक ने SEIAA, जल संसाधन विभाग, JSPCB से उक्त मंजूरी या अनुमति की जानकारी के बिना आरोप लगाया है कि कंपनी आदेशों और दिशानिर्देशों का उल्लंघन कर रही है, जो कि निराधार है। वादी ने यह आरोप लगाया है कि अनुपचारित जल सीधे नदी में बहाया जा रहा है, जो पूरी तरह से झूठा और मनगढ़ंत है।

कंपनी के द्वारा Ground Water Extraction/Dewatering of Mine Water हेतु Central Ground Water Authority (CGWA) द्वारा पत्रांक सं० CGWA/NOC/MIN/ORIG/2023/19473, दिनांक 27.10.2023 के द्वारा अनापत्ति प्रमाणपत्र प्राप्त है *(अनुलग्नक- 8)* एवं पर्यावरण मंजूरी *(अनुलग्नक- 3)* के कंडिका IV (vi) में उल्लखित है *"catch and or garland drains and siltation ponds in adequate numbers and size shall be constructed around the mine working, coal heaps & OB water and flow of sediments directly Into the river"* जिसके अनुपालन के तहत कंपनी, खदान के पानी को उपचारित तालाब (Settling/Siltation Pond) में फिटकरी और पोटेशियम के माध्यम से उपचार करने के बाद नदी में छोड़ रही है। खदान के आसपास जल के बहाव को सीधे नदी में जाने से रोकने के लिए Garland Drains और तालाबों (Settling Pond) का निर्माण किया गया है ***(Photographs, अनुलग्नक- 9)*** । खदान से पानी, निर्मित Garland Drains से होकर Settling Pond में एकत्रित किया जाता है, जिसे नदी में छोड़ने से पहले फिटकरी और पोटेशियम आधारित जमाव विधि से उपचारित किया जाता है और फिर साफ़ पानी को नदी में छोड़ा जाता है। साथ ही खदान के पानी को खदान की सड़कों, खदान मार्ग, कोयला ढुलाई मार्गों

पर धूल नियंत्रण और वृक्षारोपण के लिए छिड़काव हेतु पुनः उपयोग करने की व्यवस्था है तथा सदाबाह नदी के जल की गुणवत्ता में कोई भिन्नता या परिवर्तन नहीं किया जा रहा है।

6. यह स्पष्ट किया जाता है कि प्रतिवादी कंपनी नियमित रूप से वायु, जल, ध्वनि एवं मिट्टी के नमूनों का परीक्षण मान्यता प्राप्त प्रयोगशालाओं के माध्यम से कराती है। उक्त परीक्षण रिपोर्टें विधिवत रूप से Jharkhand State Pollution Control Board तथा Ministry of Environment, Forest and Climate Change के समक्ष नियमानुसार प्रस्तुत की जाती हैं। इतना ही नहीं, पारदर्शिता एवं वैधानिक अनुपालन के तहत ये रिपोर्टें संबंधित प्राधिकरणों की आधिकारिक वेबसाइट पर अपलोड की जाती हैं, जहाँ से कोई भी इच्छुक व्यक्ति उन्हें देख सकता है। अतः यह स्पष्ट है कि प्रतिवादी कंपनी के द्वारा पर्यावरणीय मानकों के अनुपालन में पूर्ण पारदर्शिता बरती जा रही है और आवेदक के आरोप तथ्यहीन एवं भ्रामक हैं।

7. यह कि वादी का यह कहना सरासर गलत है कि खनन और परिवाहन से होने वाला धूल प्रदूषण Water Sprinkling की अनुपस्थिति के कारण अनियंत्रित है तथा खदान क्षेत्र में विस्फोट के दौरान आस-पास के आवासीय क्षेत्रों में घरों को नुकसान पहुंचा है और जान-माल का खतरा पैदा हुआ है। वादी द्वारा कंपनी के विरुद्ध लगाए गए उपरोक्त आरोप के संबंध में खान सुरक्षा निदेशक के द्वारा निरीक्षण किया गया था जिसके वाद पत्रांक सं० क्षेत्र/शिकायत/राजहरा/2025/559, दिनांक 23.07.2025 ***(अनुलग्नक- 10)*** के जांच रिपोर्ट के अनुसार, विस्फोट गतिविधियों के कारण उत्पन्न कंपन से आसपास के आवासीय मकानों को कोई क्षति या प्रभाव नहीं पड़ा है। साथ ही सभी प्रक्रिया, निर्धारित दिशा निर्देशों व अनुपालनों के तहत सही व सुरक्षित पाया गया।

8. यह कि, अन्य अनुपालनों के तहत कंपनी 15 मीटर से अधिक के बाँध को बनाए रख रहा है और खदान क्षेत्र में और उसके आसपास धूल को नियंत्रित करने के लिए नियमित रूप से प्रतिदिन पानी का छिड़काव किया जाता है। कोयला क्रशर मशीन का कन्वेयर बेल्ट और हॉपर पूरी तरह से ढका हुआ है और धूल को सीमित करने के लिए कन्वेयर बेल्ट पर Fixed Water Sprinklers भी लगाए गए हैं। सभी खनन और संबंधित गतिविधियाँ, वैधानिक अनुमतियों, पर्यावरण स्वीकृतियों और सक्षम अधिकारियों द्वारा लगाई गई शर्तों का कड़ाई से पालन करते हुए की जा रही हैं ***(Photographs, अनुलग्नक- 11)***।

9. यह कि खनन परिचालन क्षेत्रों के आसपास के वातावरण पर कोई प्रतिकूल प्रभाव न पड़े, यह सुनिश्चित करने के लिए नियमित रूप से जल छिड़काव, पर्यावरण निगरानी और प्रदूषण नियंत्रण उपाय लागू किए गये है और यह निर्धारित मानकों और मानदंडों के अनुसार NABL से मान्यता प्राप्त प्रयोगशालाओं द्वारा जारी जल और वायु गुणवत्ता निगरानी रिपोर्टों द्वारा सीमा के अंतर्गत पाया गया है।

10. यह कि वादी द्वारा तथ्यों को जाने बिना और केवल दूर से किए गए अवलोकन के आधार पर आवेदक का यह कहना कि कंपनी EC की शर्तों का उल्लंघन कर रही है, जिसमें 15 मीटर सुरक्षा बैरियर का रख रखाव न करना, वायु और जल प्रदूषण मानकों का उल्लंघन करना शामिल है, पूरी तरह से मनगढ़ंत है। वादी द्वारा सभी आरोप सिर्फ अनुमानों पर आधारित है व बिना किसी जमीनी सत्यापन या वैज्ञानिक विश्लेषण के कंपनी के वुरुध आरोप को दर्शाया गया है। वैधानिक व सक्षम अधिकारियों ने नियमित रूप से स्थल का निरीक्षण किया गया है और पर्यावरण, सुरक्षा या नियामक मानदंडों के किसी भी उल्लंघन की सूचना नहीं मिली है।

11. यह कि कंपनी की सभी गतिविधियां वैधानिक अनुमतियों और EC के अनुसार ही की गई हैं और समय-समय पर सक्षम अधिकारियों द्वारा इसकी पुष्टि की गई है। वादी के द्वारा सभी आरोप बिना किसी सक्षम

FAIRMINE CARBONS PVT LTD

प्राधिकारी की निरीक्षण या अन्य पर्यावरणीय जांच के लगाए हैं, इसलिए ये आरोप महज अनुमानों पर आधारित हैं और आवेदन में कोई आधार नहीं बनता है।

अतः महाशय से अनुरोध है कि, हमारे द्वारा प्रस्तुत किये गए सभी तथ्यों को संज्ञान में लेते हुए और गौरव सिंह कि गलत मंशा को समझते हुए अग्रतर कार्यवाही करने कि कृपा।

वास्ते- फेयरमाइंस कार्बंस प्रा० लि०

यशवंत कुमार,
वरीय उप महाप्रबंधक
21/01/26

अनुलग्नक:-

उक्त स्पष्टीकरण के तहत उल्लेखित तथ्यों के सन्दर्भ में सक्षिप्त स्पष्टीकरण एवं प्राप्त अनुमति, अनापत्ति प्रमाणपत्र, जांच रिपोर्ट, Photographs एवं अन्य सहायक प्रमाणों कि सूची, अनुलग्नक समेत इस पत्र के साथ संलग्न है।

401, 4th Floor, Crosswindz Building, Court Road, Ranchi, Jharkhand-834001
Phone No. (0651) 3511076 Email: fairminecarbons@gmail.com

Annexure – C

ITEM NO.13 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

INTERLOCUTORY APPLICATION FOR 19.11.2025 (THROUGH SUPPLEMENTARY LIST) "ONLY" [1] I.A. NOS. 215050 & 215051 OF 2025 (Applications for Impleadment and Directions on behalf of 'Rasal Chand & Ors.', Applicants filed by Mr. Syed Mehdi Imam, Advocate) IN RE: RASAL CHAND & ORS. AND [2] I.A. NO. 252192 OF 2025 (CEC Report No. 50 of 2025, Report of CEC for regularization of Staff working with CEC) AND [3] IN RE : RAJAJI TIGER RESERVE, UTTARAKHAND I. A. NO. 186910 OF 2022 (CEC Report No. 30 of 2022 - Report of CEC in Appln. No. 1557/2022 filed before it by Gaurav Kumar Bansal) WITH I.A. NO. 52187 OF 2023 (Application for Exemption from filing O.T.) WITH I.A. NOS. 197351 OF 2023 AND 2665 OF 2024 (Applications for permission to file Affidavit) WITH I. A. NO. 283720 OF 20224 (CEC Report No. 28 of 2024 - Report of CEC in I.A. No. 186910/2022) WITH I. A. NO. 271988 OF 20225 (Application on behalf of 'State of Uttarakhand' for Vacation of Interim order dated 11.01.2023 and for Directions filed by Mr. Abhishek Atrey, Advocate in I.A. No. 186910/2022) IN RE : GAURAV KUMAR BANSAL AND [4] CONTEMPT PETITION (CIVIL) NO. 938 OF 2021 IN CIVIL APPEAL NOS. 12234-12235 OF 2018 "ONLY" ARE LISTED IN W.P.(C) No. 202 OF 1995 "ONLY" ON 19.11.2025 (THROUGH SUPPLEMENTARY LIST) AND THE NAMES OF "ONLY" THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN AGAINST THESE I.As. MR. HARISH N. SALVE, SR. ADV. [A.C.], MR. A.D.N. RAO, SR. ADVOCATE [A.C.], MS. APARAJITA SINGH, SR. ADVOCATE [A.C.], MR. SIDDHARTHA CHOWDHURY, ADVOCATE [A.C.] MR. K. PARAMESHWAR, SR. ADVOCATE [A.C.] MR. G.S. MAKKER, ADVOCATE MR. S.N. TERDAL, ADVOCATE DR. N. VISAKAMURTHY, ADVOCATE FOR S. NO. [1] MR. K. PARAMESHWAR (A.C.), MR. SYED MEHDI IMAM FOR S. NO. [2] MR. K. PARAMESHWAR (A.C.) FOR S. NO. [3] MR. K. PARAMESHWAR (A.C.), MR. GAURAV KR. BANSAL (P-I-P), DR. ABHISHEK ATREY (STATE OF UTTARAKHAND), MR. ATUL SHARMA FOR S. NO. [4] MR. K. PARAMESHWAR (A.C.), MS. SRISHTI AGNIHOTRI, MR. SYED JAFAR ALAM

Signature Not Verified
Digitally signed by
DEEPAK SINGH
Date: 2025.11.21
12:38:15
Reason:

WITH

CONMT.PET.(C) No. 938/2021 in C.A. No. 12234-12235/2018 (XVII)
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 115589/2024, IA No. 115589/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-11-2025 This petition was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. K. Parameshwar, Sr. Adv.
Mr. M.V. Kunda, Adv.
Ms. Kanti, Adv.
Ms. Raji Gururaj, Adv.
Mr. Srinivas Patil, Adv.
Ms. Veda Singh, Adv.
Mr. Prasad Hegde, Adv.
Mr. Sai Kaushal N., Adv.
Ms. Chitransha Singh Shikarwar, Adv.

Mr. Sanjay Parikh, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Kritika, Adv.
Ms. Tara Elizabeth Kurien, Adv.
Mr. D.p.singh, Adv.

Mr. Chanchal Kumar Ganguli, AOR
M/S. Plr Chambers And Co., AOR

Mr. Syed Mehdi Imam, AOR
Mr. Mohd Parvez Dabas, Adv.
Mr. Uzmi Jamil Husain, Adv.

Mr. T. Harish Kumar, AOR
M/S. Mitter & Mitter Co., AOR
M/S. Lawyer S Knit & Co, AOR

For Respondent(s) :

Mrs. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Ruchi Kohli, Adv.
Ms. Suhashini Sen, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Baij Nath Patel, Adv.
Mr. Rohan Gupta, Adv.

Mr. Gaichangpou Gangmei, AOR
Mr. Gaichangpou Gangmei, Adv.
Mr. Arjun D. Singh, Adv.
Mr. Maitreya Mahaley, Adv.
Mr. Yimyanger Longkumer, Adv.
Mr. Kamei Bestman Kabui, Adv.

Mr. Raj Kishor Choudhary, AOR
Mr. Shakeel Ahmed, Adv.
Mr. Vikram Patralekh, Adv.
Ms. Pratibha Singh, Adv.
Ms. Shalini Tripathi, Adv.
Mr. Himanshu Gupta Is, Adv.
Mr. Shivam Yadav, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. K. V. Vijayakumar, AOR
Mrs. Rani Chhabra, AOR
Ms. Divya Roy, AOR
Mr. Tarun Johri, AOR
Mr. Radha Shyam Jena, AOR
Mr. Ajit Pudussery, AOR

Mr. Ashok Mathur, AOR
Ms. Manpreet Kaur, Adv.

M/S. Parekh & Co., AOR
M/S. K J John And Co, AOR
Mr. V. Balachandran, AOR
Mr. S. C. Birla, AOR
Mr. Ram Swarup Sharma, AOR
Mr. T. Mahipal, AOR
Mr. Umesh Bhagwat, AOR
Mrs. M. Qamaruddin, AOR
Mr. H. S. Parihar, AOR
Ms. Baby Krishnan, AOR
Mr. P. R. Ramasesh, AOR
Mr. Rakesh K. Sharma, AOR
Mr. P. N. Gupta, AOR
Mr. Sarad Kumar Singhania, AOR
Mr. E. C. Agrawala, AOR
Mr. Kuldip Singh, AOR
Ms. Bina Madhavan, AOR
Ms. Pratibha Jain, AOR
Mr. Rajat Joseph, AOR
Mr. Gopal Prasad, AOR
Ms. Jyoti Mendiratta, AOR
Mr. S.. Udaya Kumar Sagar, AOR
Mr. Ranjan Mukherjee, AOR
Ms. Sharmila Upadhyay, AOR

Mr. Tejaswi Kumar Pradhan, AOR
Mr. Pranab Samantaray, Adv.
Mr. Manoranjan Paikaray, Adv.

(24)

Mr. Pradeep Kar, Adv.

M/S. Arputham Aruna And Co, AOR
Mrs. Nandini Gore, AOR
Mr. Raj Kumar Mehta, AOR
Ms. Madhu Moolchandani, AOR
Mrs. B. Sunita Rao, AOR
Mr. Rajeev Singh, AOR
Mrs. Kanchan Kaur Dhodi, AOR
Mr. Surya Kant, AOR
Mr. E. C. Vidya Sagar, AOR
M/S. M. V. Kini & Associates, AOR
Mrs. Manik Karanjawala, AOR
Mr. Kamal Mohan Gupta, AOR
Mr. Prashant Kumar, AOR
Mr. Dharmendra Kumar Sinha, AOR
Mr. P. Parmeswaran, AOR
Ms. Sujata Kurdukar, AOR
Ms. Charu Mathur, AOR
Mr. A. Venayagam Balan, AOR

Mr. Sudarsh Menon, AOR
Mrs. Nimisha Menon, Adv.
Ms. Usha Rani Pradhan, Adv.

Mr. Ramesh Babu M. R., AOR
Mr. Vikrant Singh Bais, AOR
Mr. Shiva Pujan Singh, AOR

Ms. K. V. Bharathi Upadhyaya, AOR
Mr. Sufyan Hasan, Adv.
Ms. Hema Malik, Adv.
Ms. D Poornima, Adv.
Ms. Pritama, Adv.
Dr. Sunita, Adv.
Ms. Shaivani Gupta, Adv.

Mr. Rajiv Mehta, AOR
Mr. Ejaz Maqbool, AOR
Mr. Rajesh, AOR
M/S. Corporate Law Group, AOR
Mr. Lakshmi Raman Singh, AOR
Mr. B V Deepak, AOR
Mr. T. N. Singh, AOR

Mr. C. L. Sahu, AOR
Mr. Rajendra Sahu, Adv.
Mrs. Hema Sahu, Adv.
Mr. Rishabh Sahu, Adv.

Ms. Sumita Hazarika, AOR
Ms. Abha R. Sharma, AOR

Mr. Abhishek Chaudhary, AOR
Mrs. Rekha Pandey, AOR
Mr. Gopal Singh, AOR
Mr. T. V. George, AOR
Mr. Krishnanand Pandeya, AOR

Mr. Neeraj Shekhar, AOR
Mr. Rajesh Maurya, Adv.
Mrs. Kshama Sharma, Adv.
Mr. Ashok Kumar Rai, Adv.

Ms. Asha Gopalan Nair, AOR

Mr. Rajesh Singh, AOR
Mr. Hitesh Kumar Sharma, Adv.
Mr. Amit Kumar Chawla, Adv.
Mr. Supriya, Adv.
Mr. Akhileshwar Jha, Adv.
Mr. Mahi Pal Singh, Adv.
Mr. Saurabh Kumar Solanki, Adv.
Mr. Varun Varma, Adv.
Mr. Ishank Ranjan, Adv.
Mr. Shubham Rajhans, Adv.
Mr. Prakhar Shukla, Adv.
Ms. Manisha Chawla, Adv.
Ms. Niharika Dwivedi, Adv.
Ms. Swati Vishan, Adv.
Mr. Ravinder Pal Singh, Adv.
Mr. Jatin Malik, Adv.
Mr. Narchaman Sharmaendra Pal Sharma, Adv.
Mr. Anupam Kumar, Adv.
Mr. Lalit Sanjeev Kumar Dixit, Adv.
Mr. Ashwani Kumar, Adv.
Ms. Shreya Jha, Adv.
Mr. Abhishek Sachdeva, Adv.
Mr. Avnish Sharma, Adv.
Mr. Dilip Kumar, Adv.
Mr. Devendra Kumar Mishra, Adv.
Ms. Laveena Tak, Adv.

Ms. Hemantika Wahi, AOR
Mr. Mohd. Irshad Hanif, AOR
Mr. Punit Dutt Tyagi, AOR
Mr. Rathin Das, AOR
Mr. Ratan Kumar Choudhuri, AOR
Mr. Sudhir Kulshreshtha, AOR

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Mr. Shubham Singh, Adv.
Mr. Youkteshwari Prasad, Adv.
Ms. Ambali Vedasen, Adv.

Mr. Mukesh Kumar Verma, Adv.
Mr. Arvind Kumar Tomar, Adv.
Mr. Rayi Peddi Raju, Adv.
Mr. Rajat Sinha Roy, Adv.
Mr. Mayur Raj, Adv.
Mr. Nikhil Kumar, Adv.
Mr. Shalini Satyanarayan, Adv.
Mr. Soumydeep Chatterjee, Adv.
Mr. Darshan Chandrakant Siddarkar, Adv.
Mr. Kunal Kumar, Adv.
Mr. Shubham Singhal, Adv.
Mr. Vijay Singh, Adv.
Mr. Dhruv Raman Singh, Adv.

Ms. Sushma Suri, AOR
Mr. Sudhir Kumar Gupta, AOR
Mr. A. N. Arora, AOR
Mr. Irshad Ahmad, AOR
Mr. G. Prakash, AOR
Mr. E. M. S. Anam, AOR

Mr. Shiv Vinayak Gupta, Adv.
Mrs. Bina Gupta, AOR
Ms. Anushka Rawal, Adv.
Ms. Kritika Singh, Adv.

Mr. P. V. Yogeswaran, AOR
Mr. Jitendra Mohan Sharma, AOR
Ms. Malini Poduval, AOR
Ms. C. K. Sucharita, AOR
Ms. Binu Tamta, AOR
Mr. Shibashish Misra, AOR
Mr. K. L. Janjani, AOR
Mr. Naresh K. Sharma, AOR

Ms. A. Sumathi, AOR
Ms. Prasanthi@bharathi, Adv.

Mr. Jai Prakash Pandey, AOR
Mrs. Anjani Aiyagari, AOR
Mr. M. Yogesh Kanna, AOR

Mr. Deep Rao Palepu, Adv.
Mr. Arjun Agarwal, Adv.
Mr. Syed Jafar Alam, AOR

Mr. Vikash Singh, AOR
Mr. Naveen Kumar, AOR
Mr. V. N. Raghupathy, AOR
M/S. D.s.k. Legal, AOR
Ms. Shibani Ghosh, AOR
Mr. Chandra Bhushan Prasad, AOR

Mr. Shiv Mangal Sharma, A.A.G.
Mr. Saurabh Rajpal, Adv.
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, AOR

Ms. Pallavi Langar, AOR
Mr. Rajeev Kumar Dubey, AOR
Mr. Rajeev Maheshwaranand Roy, AOR
Mr. Vaibhav Niti, AOR
M/S. Cyril Amarchand Mangaldas Aor, AOR
Mr. Sandeep Kumar Jha, AOR
Mr. Milind Kumar, AOR
Mr. Mohit Paul, AOR
Ms. Rashmi Nandakumar, AOR
Ms. Manika Tripathy, AOR

Ms. Ankita Sharma, AOR
Mr. Arjun D. Singh, Adv.
Ms. Ishika Neogi, Adv.

Ms. Supreeta Sharanagouda, AOR
Mr. Sharanagouda Patil, Adv.
Mrs. Supreeta Sharanagouda (aor), Adv.
Mr. Yash S Tiwari, Adv.

Ms. Ranu Purohit , AOR
Ms. Dharitry Phookan, AOR
Mr. Guntur Pramod Kumar, AOR

Ms. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Baijnath Patel, Adv.
Ms. Shivika Mehra, Adv.
Ms. Seema Bengani, Adv.
Mr. Arvind Kumar Sharma - Aor, Adv.
Mr. Amrish Kumar, AOR

Ms. Purnima Krishna, AOR

Mrs. Aishwarya Bhati Ld, A.S.G.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Jagdish Chandra Solanki, Adv.
Mr. Gaurang Bhushan, Adv.
Ms. Suhashini Sen, Adv.

Dr. Surender Singh Hooda, AOR
Mr. Sunil Kumar Verma, AOR
Mr. Prakash Kumar Singh, AOR
Ms. Tanya Srivastava, AOR

Mr. Aniteja Sharma, AOR
Ms. Adarsh Nain, AOR

Mr. Anando Mukherjee, AOR

Ms. Anzu. K. Varkey, AOR

Ms. Astha Sharma, AOR
Mr. T. R. B. Sivakumar, AOR
Mr. Sujit Kumar Mishra , AOR
Mr. Aldanish Rein, AOR

Mr. Kunal Mimani, AOR
Ms. Shraddha Chirania, Adv.

Mr. Shantanu Kumar, AOR
Mr. Manan Verma, AOR
Mr. Ekansh Mishra, AOR
Ms. Seita Vaidyalingam, AOR
M/S. Venkat Palwai Law Associates, AOR
Mr. Ajay Marwah, AOR
Mr. Ravindra S. Garia, AOR

Mr. Karan Sharma, AOR

Ms. Sugandha Anand , AOR

Mr. Avijit Mani Tripathi, AOR

Mr. Deeptakirti Verma, AOR
Ms. Usha Nandini V., AOR

Mr. Avneesh Arputham, AOR
Mr. Ankit Sharma, Adv.

Mr. Prasenjit Keswani, Sr. Adv.
Dr. Arvind S. Avhad, AOR
Mr. Rishabh Singh, Adv.

Mr. Nishanth Patil, AOR

Mr. Chirag M. Shroff, AOR

Ms. Mayuri Raghuvanshi, AOR
Mr. Vivek Jain, AOR

Mr. Abhishek Saket, Adv.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Ms. Rani Mishra, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Venkata Raghuvamsy D. , AOR
Ms. Swathi H. Prasad, AOR
Mr. Adeel Ahmed, AOR

Mrs. Sumita Ray, AOR
Ms. Disha Ray, Adv.
Mr. Anurag Kumar, Adv.
Mr. Kunal Narwal, Adv.
Ms. Vanshika Singh, Adv.

Ms. Vanshaja Shukla, AOR
Mr. Somesh Chandra Jha, AOR
Ms. Ruchira Goel, AOR

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Pashupathi Nath Razdan, AOR
Mr. Tarun Gupta, AOR

Mr. Sameer Abhyankar, AOR
Mr. Krishna Rastogi, Adv.
Mr. Aryan Srivastava, Adv.

Ms. Ranjeeta Rohatgi, AOR

Mr. Shubham Upadhyay, AOR
Mr. Ravi Pratap Singh, Adv.

Mr. Vivek Gupta, AOR
Ms. Tanu Priya Gupta, AOR

Mr. Ajay Agarwal, A.A.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Sunny Choudhary, AOR
Mr. Siddhartha Jha, AOR

Mr. S. Krishnamurthy, Adv.
Mr. K. Kumaravadivel, Adv.
M/s V. Maheshwari & Co., AOR

Mr. Mayank Aggarwal, AOR
Mr. Sanjeev Kumar, AOR
Mr. Shovan Mishra, AOR
Mr. Ashutosh Kumar Sharma, AOR
Ms. Suman Kukrety, AOR

Mrs. Aishwarya Bhati, A.S.G.
Ms. Ruchi Kohli, Adv.
Ms. Suhashini Sen, Adv.
Mr. Shyam Gopal, Adv.
Mr. Raghav Sharma, Adv.
Mr. Raman Yadav, Adv.
Ms. Sunanda Shukla, Adv.
Dr. N. Visakamurthy, AOR

Mr. Pawanshree Agrawal, AOR
Mr. P. S. Sudheer, AOR
Mr. P. K. Manohar, AOR
Mr. Vinod Sharma, AOR
Ms. Surbhi Mehta, AOR
Mr. Rajeev Singh, AOR
Ms. Parul Shukla, AOR

Mr. Abhishek Pandey, Adv.
Mr. Prashant Kumar Umrao, AOR

Mr. Arun K. Sinha, AOR

Ms. Sakshi Kakkar, AOR
Mr. Shakti Singh, Adv.

Mr. Sanchit Garga, AOR

Mr. Salvador Santosh Rebello, AOR
Mr. Jaskirat Pal Singh, Adv.
Ms. Moulishree Pathak, Adv.

Mr. Naveen Kumar, AOR
Mr. James P. Thomas, AOR
Mr. S. Gowthaman, AOR
Mr. A. Karthik, AOR
Mr. Rajiv Kumar Choudhry , AOR
Mr. Anurag Tandon, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Dr. Monika Gusain, Sr. Adv.
Mr. B.k. Satija, A.A.G.
Ms. Karishma Malani, A.A.G.

Mr. Akshay Amritanshu, AOR
Mr. Madhav Sinhal, Adv.
Mr. Rahul Khurana, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Rawal, Adv.
Ms. Ishika Gupta, Adv.
Mr. Sarthak Srivastava, Adv.
Mr. Mayur Goyal, Adv.
Ms. Seema Sindhu, Adv.
Mr. Sarthak Arya, Adv.
Mr. Abhishek Chand, Adv.
Mr. Abhay Nair, Adv.

Mr. Omanakuttan K. K., AOR

Mr. Ajit Sharma, AOR
Mr. Kanchan Kumar, Adv.

Mr. Avijit Roy, AOR
Mr. D. L. Chidananda, AOR
Mr. B. K. Pal, AOR
Ms. Shalini Kaul, AOR
Mr. Sunil Kumar Sharma, AOR

Ms. Swati Ghildiyal, AOR
Ms. Neha Singh, Adv.

Mr. Siddharth Sharma, AOR

Mrs. Aishwrya Bhati, A.S.G.
Ms. Ruchi Kohli, Sr. Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Gaurang Bhushan, Adv.
Ms. Suhasini Sen, Adv.
Mr. Baijnath Patel, Adv.

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Kashif Irshad Khan Faridi, Adv.
Mr. Md. Arshad, Adv.

Mr. Sachin Patil, AOR
Mr. Nishant Awana, AOR

Mr. Rajiv Shankar Dvivedi, AOR
Mr. Sameer Singh, Adv.
Mr. S.k. Sarkar, Adv.
Mr. Bhushan, Adv.
Ms. Sweta Singh, Adv.
Ms. Snigdha Singh, Adv.
Ms. Priya, Adv.

Mr. Shubhranshu Padhi, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.

Mr. Nishit Agrawal, AOR
Mr. Krishna Ballabh Thakur, AOR

Ms. Aruna Gupta, AOR
Mr. Ramesh Allanki, Adv.
Mr. Ramchander Goud Vangala, Adv.
Mr. Francis Joseph Clement, Adv.
Mr. Syed Ahmed Naqvi, Adv.
Mr. Yash Gupta, Adv.
Ms. Mamatha Ralla, Adv.
Ms. Nandita Biswas, Adv.

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Ms. Yanmi Phazang, Adv.

Mr. Nalin Kohli, Sr. Adv.
Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Pooja Tripathi, Adv.
Ms. Nimisha Menon, Adv.
Mr. Mohtisham Ali, Adv.

Mr. Yusuf, AOR
Mr. Agam Sharma , AOR
Mr. Fuzail Ahmad Ayyubi, AOR
Mrs. Pragya Baghel, AOR

Ms. Deepanwita Priyanka, AOR
Mr. Satyalipsu Ray, Adv.
Mr. Deepak Singh, Adv.
Ms. Priyal Sheth, Adv.

Mr. Raghvendra Kumar, AOR

Mr. Sravan Kumar Karanam, AOR
Mr. P. Venkatraju, Adv.
Ms. G. Sushmita, Adv.

Applicant-in-person, AOR
Mr. Anant Mann, AOR

Mr. Lakshmeesh S. Kamath, AOR
Mrs. Samriti Ahuja, Adv.
Ms. Aditi Prakash, Adv.

Mr. Vikas Kumar, AOR
Mr. Gaurav Khanna, AOR
Mr. Gopal Balwant Sathe, AOR

Mr. Sarvam Ritam Khare, AOR
Mr. Kushagra Sharma, Adv.
Mr. Akarsh Khare, Adv.

Mr. K. M. Nataraj Ld. Asg, A.S.G.
Mr. Harish Pandey, Adv.
Ms. Indira Bhakar, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Neeraj Kumar Sharma, Adv.
Ms. Mrinal Elker Mazumdar, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Mukesh K Verma, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Santosh Ramdurg, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Ms. Sunieta Ojha, AOR
Mr. Dinesh Chandra Pandey, AOR
Mr. Saurabh Rajpal, AOR

Mr. Rakesh Kumar, Adv.
Dr. Chidanand P. Mansur, Adv.
Mr. Himinder Lal, AOR

Ms. Shruti Jose, AOR
Mr. Durgesh Ramchandra Gupta, AOR
Ms. Rangoli Seth, AOR
Mr. Kaushik Choudhury, AOR

Mr. Aravindh S., AOR
Ms. Anika Bansal, Adv.

Mrs. Kirti Renu Mishra, AOR
Mr. Atul Sharma, AOR
Mr. Anirudh Sanganeria, AOR
Mr. Shrey Kapoor , AOR
Ms. Anne Mathew, AOR
Mr. Yash S. Vijay, AOR

Mr. Sarvan Kumar, Adv.
Mr. Adarsh Kumar Tiwari, AOR
Ms. Vartika Maurya, Adv.

Mr. A.N.S. Nadkarni, Sr. Adv.
Ms. Ritwika Nanda, Adv.
M/S. Trust Legal, AOR

Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Ishita Bist, Adv.
Ms. Ambika Atrey, Adv.
Mr. Navneet Gupta, Adv.

Ms. Mrinal Gopal Elker, AOR
Mr. Jitendra Kumar Tripathi, Adv.

Mr. Dhaval Mehrotra, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.
Mr. Vikas Bharti, Adv.

Ms. Lakshmi N. Kaimal, AOR
Mr. Subhasish Mohanty, AOR
Mr Rahul Jain, AOR
Mr. Sabarish Subramanian, AOR
M/S. Karanjawala & Co., AOR
M/S. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following

O R D E R

[1] I.A. NOS. 215050 & 215051 OF 2025

1. We are not inclined to entertain these applications, inasmuch as we have already directed the State to constitute the Committee and to consider the individual grievances. The applications are, accordingly, dismissed.

2. However, the petitioner would be at liberty to approach the said Committee, which shall take a decision in accordance with law.

[2] I.A. NO. 252192 OF 2025 (CEC Report No. 50 of 2025, Report of CEC for regularization of Staff working with CEC)

1. The issue pertains to providing of regular staff for the efficient functioning of the Central Empowered Committee (CEC).

2. It is a matter of common knowledge that for over the last 28 years and more, the CEC has been effectively assisting this Court in examining and deciding the environmental issues.

3. It is on the basis of the reports submitted before this Court by the CEC after conducting the spot inspections and verifications that this Court has been able to pass several orders concerning the protection and conservation of the environment and ecology.

4. This Court had observed that the CEC should be accorded statutory status.

5. The Union of India has graciously accepted the suggestions of this Court and has conferred statutory status upon the CEC by issuing Notification under Section 3 of the Environment (Protection) Act on 05.09.2023.

6. As such, the CEC is functioning as a statutory body. The CEC is regularly reporting to this Court and assisting the Court in matters relating to the environment.

7. Taking into consideration the yeoman services rendered, it is necessary that the CEC must have a permanent

establishment with the requisite staff.

8. However, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has, so far, not been in a position to resolve the issue of sanctioning posts for the establishments of the CEC.

9. We, therefore, direct the MoEF&CC to consider the issue with regard to the sanctioning the posts for CEC, take a decision in this regard and implement the same within a period of six months from today.

10. Till then, we accept the suggestions given in paragraph Nos. 20, 21 and 25 of the Report No.50 of 2025 in W.P.(C) No. 202 of 1995 of the CEC.

11. The Union of India shall issue the necessary orders in accordance with the above paragraphs within a period of four weeks from today.

12. We have been informed that the incumbent in the office of Secretary of the CEC, Ms. G. Bhanumati, was repatriated to her parent cadre in the State of Tripura in August 2025 and, therefore, the CEC is presently functioning without a Secretary.

13. We accordingly direct that the MoEF&CC to depute an officer to function as Secretary of the CEC.

14. We further direct that the MoEF&CC shall ensure that the post of Secretary of the CEC does not remain vacant at

any point of time.

15. Mr. K. Parameshwar, learned Amicus Curiae has placed on record a communication dated 04.11.2025 addressed by Director of the Cabinet Secretariat to the Secretary of MoEF&CC.

16. The communication states that, given that the National Green Tribunal (NGT) has also evolved into a suitable adjudicatory body having expert members of their own, it should be considered whether an additional body like the CEC is required to continue functioning.

17. The CEC has been constituted pursuant to the orders passed by this Court and has been functioning right from 1997. Not only that, but on account of the directions issued by this Court, the CEC has now been granted statutory status vide notification dated 05.09.2023.

18. There is no doubt that the NGT comprises experts drawn from judicial and technical fields and is discharging its duties under the National Green Tribunal Act, 2010. However, the CEC is an institution that directly assists this Court in environmental matters under the direction and supervision of this Court. It cannot be disputed that without the assistance provided by the CEC, including conducting spot inspections and submitting reports on the basis of such inspections, this Court could not have been

in a position to pass the catena of orders that it has has been passing for almost a three decades.

19. The CEC has, many a time, been entrusted with the task of apprising this Court of the factual aspects on a real-time basis, after carrying out the physical inspections. Its independent fact finding and appraisal have significantly contributed to the objective of balancing environmental protection with sustainable development.

20. In that view of the matter, we direct that Union of India shall not take any steps to disband the CEC without obtaining prior approval of this Court.

20. The application is, accordingly, disposed of.

[3] IN RE : RAJAJI TIGER RESERVE, UTTARAKHAND I. A. NO. 186910 OF 2022 (CEC Report No. 30 of 2022 - Report of CEC in Appln. No. 1557/2022 WITH I.A. NO. 52187 OF 2023 WITH I.A. NOS. 197351 OF 2023 AND 2665 OF 2024 WITH I. A. NO. 283720 OF 20224 (CEC Report No. 28 of 2024 - Report of CEC in I.A. No. 186910/2022) WITH I. A. NO. 271988 OF 20225

List these applications after three weeks.

[4] CONTEMPT PETITION (CIVIL) NO. 938 OF 2021 IN CIVIL APPEAL NOS. 12234-12235 OF 2018

List this matter after three weeks.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

Gmail **Aishwarya Rajyashree <advaish.hc@gmail.com>**

Re: O.A No. 7/2026/EZ (Gaurav Singh -Vs- Fairmine Carbons Private Limited & Ors.)

1 message

Aishwarya Rajyashree <advaish.hc@gmail.com> 24 March 2026 at 17:48
To: Santosh Kumar Pandey <skp35663@gmail.com>, Gaurav Singh <gauravsingh11091990@gmail.com>, surendra kumar <surendra_kr15@rediffmail.com>, ASHOK PRASAD <ashokadvhc@gmail.com>

Sir,
Please find attached herewith the copy of Counter Affidavit filed by Respondent No. 6 herein in the abovecaptioned matter for your reference.
Thanking you.

Regards,
Aishwarya Rajyashree
Junior Standing Counsel.

Counter Affidavit of Deputy Commissioner Palamu.pdf
11221K